

**Dr. Ram Subhag Singh:** May I know what is the relief?

**Shri A. P. Jain:** Practically the same concession as had been given here.

**Shri A. C. Guha:** Has any agreement been reached between India and Pakistan as regards the payment of pensions, Provident Funds and National Savings Certificates?

**Shri A. P. Jain:** My hon. friend already knows that so far as East Bengal is concerned there is free traffic, and so far as the West is concerned we have been negotiating but the final settlement has not been made.

**Shri A. C. Guha:** There is also some difficulty as regards payment in East Bengal.

**Shri A. P. Jain:** I am not aware of it.

#### REHABILITATION LOANS

\*739. **Dr. Ram Subhag Singh:** (a) Will the Minister of Rehabilitation be pleased to state whether any rehabilitation loans have been sanctioned by the Government of India to any State or States since January, 1952?

(b) If so, to which States have the loans been sanctioned?

(c) What are the amounts of loans given to those States?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Yes.

(b) and (c). A statement is placed on the Table of the House. [See Appendix IV, annexure No. 18.]

**Dr. Ram Subhag Singh:** May I know whether the loans given to different States have been given for the same purpose or for different purposes?

**Shri A. P. Jain:** For the same purposes, that is: housing loans, urban loans and rural loans.

**Shri N. B. Chowdhury:** May I know what are the terms of repayment of these loans?

**Shri A. P. Jain:** A certain rate of interest is charged and the loans are recovered from the State Governments over a period of a number of years.

श्री बार० एन० सिंह : क्या मंत्री जी बतला सकते हैं कि किस स्टेट को कितना दिया गया?

[**Shri R. N. Singh:** Will he hon. Minister please give the amounts State-wise?]

श्री ए० पी० जैन : वह पूरी की पूरी इतना उस स्टेटमेंट में है जो कि मैं ने मेज़ पर रख दिया है ।

[**Shri A. P. Jain:** The information is given in full in the statement which I have laid on the Table of the House.]

**Shri Namdhari:** In view of the slump in the market, are Government prepared to consider the postponement of the recovery of refugees' debts, or adjust them later in the 10 per cent. payment due on account of their claims?

**Shri A. P. Jain:** I thought the hon. Member was aware of the Press Communique which has been issued and which has also been adequately broadcast.

**Mr. Speaker:** Next question.

#### HEAVY ELECTRIC PLANTS (IMPORT)

\*740. **Sardar Hukam Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number and value of licenses issued during the year 1951-52 for the import of Heavy Electric Plants; and

(b) the number and value of licenses actually availed of during the same period?

**The Deputy Minister of Commerce and Industry (Shri Karmarkar):** (a) Records are maintained with reference to the two halves of the calendar year. During 1951, 988 licences for Rs. 25.74 crores were issued.

(b) Information is not available with the Government.

**Sardar Hukam Singh:** Were these parts imported under "heavy machinery" or "capital goods" or in some other category?

**Shri Karmarkar:** It refers to equipment and materials, for instance, switch gear, generators, alternators, dynamos, transformers, cables, wires etc.

**Sardar Hukam Singh:** Is the import policy in respect of these parts revised every six months or is it uniform for a number of years?

**Shri Karmarkar:** As my hon. friend doubtless knows, revision is made every six months, but during the last few periods of six months the policy has been fairly steady.